

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INDIAN STEEL CORPORATION LIMITED**RELEVANT PARTICULARS**

1.	Name of Corporate Debtor	Indian Steel Corporation Limited
2.	Date of Incorporation Of Corporate Debtor	16 th February 2004
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC Mumbai
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U27100MH2004PLC144559
5.	Address of the Registered Officeand Principal Office (if any) of Corporate Debtor	Registered Office: 611, Tulsiani Chambers, Nariman Point, Mumbai, Maharashtra - 400021 Principal Office: Mezzanine Floor, The Horizon, 11/5, South Tukoganj, Indore 452001
6.	Insolvency commencement date in respect of corporate debtor	6 th October 2021
7.	Estimated date of closure of insolvency resolution process	4 th April 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ajay Joshi IBBI/IPA-003/IP-N00019/2017-2018/10166
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Dwarka, A/2 Phatak Baug Society, 999 Navi Peth, Pune 411 030. ajay.joshi@ajayjoshiip.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Dwarka, A/2 Phatak Baug Society, 999 Navi Peth, Pune 411 030. ajay.joshi@ajayjoshiip.com
11.	Last date for submission of claims	20 th October 2021
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Dwarka, A/2 Phatak Baug Society, 999 Navi Peth, Pune 411 030

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Indian Steel Corporation Limited** on **6th October 2021**.

The creditors of **Indian Steel Corporation Limited**, are hereby called upon to submit their claims with proof on or before **20th October 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. **NOT APPLICABLE**

Submission of false or misleading proofs of claim shall attract penalties.

Date: 8th October 2021

Place: Pune

Sd /-

AJAY JOSHI

Interim Resolution Professional for Indian Steel Corporation Limited

IBBI/IPA-003/IP-N00019/2017-2018/10166